

**2022 LiveLaw (SC) 618**

**IN THE SUPREME COURT OF INDIA**

**SANJAY KISHAN KAUL; J., M.M. SUNDRESH; J.**

Miscellaneous Application No. 875/2022 in SLP(Crl) No. 3211/2022; 18-07-2022

**Constitution of India, 1950 ; Article 21 - Right of Privacy - Right to be Forgotten - Right of Eraser - SC Registry directed to examine the issue and to work out how the name of both the petitioner and respondent No.1 along with address details can be masked so that they do not appear visible for any search engine.**

*For Petitioner(s) Mrs. B. Sunita Rao, AOR Gunmaya Mann, Adv.*

*For Respondent(s) Mr. S.K. Kulkarni, Adv. Mr. M. Gireesh Kumar, Adv. Mr. Ankur S. Kulkarni, AOR Ms. Uditha Chakravarthy, Adv.*

**ORDER**

**IA No.68521/2022-CLARIFICATION/DIRECTION**

Learned counsel for respondent No.1 has entered appearance and joins in the request made by the petitioner.

The petitioner submits that the display of her name in the public domain with respect to offences committed on the modesty of woman and Sexually Transmitted Disease (STD) has caused immense loss by way of social stigma and infringement of her personal privacy. Even if the name of the respondent No.1 appears, it causes the same result. The petitioner pleads the 'right to be forgotten' and 'right of eraser' being rights of privacy, the name of the petitioner as well as the respondent be removed/masked along with the address, identification details and case numbers to the extent that the same are not visible for search engines.

We thus, call upon the Registry of the Supreme Court to examine the issue and to work out how the name of both the petitioner and respondent No.1 along with address details can be masked so that they do not appear visible for any search engine.

The IA and the Miscellaneous Application accordingly stand disposed of.

The needful be done within three weeks from today by the Registry.

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